

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

Customs Appeal No. 88104 of 2019

(Arising out of Order-in-Original No. CC/VA/15/2019-20/Adj (i)/ACC dated 30.09.2019 passed by the Commissioner of Customs, (Import) ACC, Mumbai).

Kushal Retail Pvt Ltd

54 2nd Floor Police Station Road,
Basavangudi, Bangalore,
Karnataka-560004.

.....Appellant

VERSUS

Commissioner of Customs Mumbai (Air Cargo Import)Respondent

Air Cargo Complex, Sahar,
Andheri (East) Mumbai- 400099.

APPEARANCE:

None for the Appellant
Shri S.K.Hatangadi, Assistant Commissioner, Authorised Representative for
the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85002 / 2023

Date of Hearing: 04.01.2023

Date of Decision: 04.01.2023

PER: AJAY SHARMA

None for the appellant.

2. Learned Authorised Representative appearing on behalf of the Revenue submits that on earlier occasions also no one appeared on behalf of the appellant despite opportunities given. With the assistance of learned Authorised Representative, I have gone through the case records and found his submission to be correct.

3. It appears that the appellant is not interested in pursuing the appeal. Therefore, as per Rule 20 of Customs, Excise and

Service Tax Appellate Tribunal (Procedure) Rules, 1982, the appeal is dismissed for non prosecution.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

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